

grave displeasure and resentment at what has happened and I have told him that strictest penal action must be taken against those members of the police force who are responsible for this incident. He assured me that an inquiry has already been ordered to identify the persons who have done this, who have carried out this unprovoked and, I should say, inhuman type of assault on this citizen of our country. I hope that action will be taken. I will see to it that serious action is taken.

Sir only a few days ago an incident occurred, as you remember, in Connaught Place (Interruptions) Well, I do not want to go into that again. But, anyway, ten of those policemen who were responsible for that incident are now going to be prosecuted for their role in that FIR. I am sure that in the present case too, action will be taken against these policemen. I am very sorry that some policemen in this area of our country sometimes tend to behave in this manner, more than they do, perhaps, in some other places. I do know what it is due to. But, anyway, I agree fully with her that this is a shocking and very depressing kind of thing to happen everyday in our capital city. I will assure the House that severe action will be taken against the guilty policemen (Interruptions) Thank you.

[Translation]

SHRIMATI SUSHMA SWARAJ : Sir I would like to thank the Hon'ble Minister of Home Affairs.

[English]

DR. Y. S. RAJA SEKHARA REDDY : Sir, thank you for calling me.

The Government of Karnataka is constructing, not only Almatti, but another dam called Upper Tunga Project at a cost of Rs. 667 crore, which is to be completed in the next two-and-a-half years. There is already an existing Tungabhadra Project which is to cater to the needs of both Andhra Pradesh and also Karnataka. At least, about two lakh acres of Andhra region is getting irrigation from this Tungabhadra Project. If this Upper Tunga project is constructed, which is supposed to cater to the needs of almost seven lakh acres, I am quite sure that the Tungabhadra project which is catering to the needs of Andhra Pradesh—at least three districts of Andhra Pradesh for the past four decades, will not be useful and these places will not get any more water at all. The lower riparian rights are being affected. The farmers are very much agitated. As you are aware, there is already a project called Almatti Dam which is being built for the past two-and-a-half years. The project is being built totally illegally, without the permission of the Central Water Commission and the same thing is also being repeated even in this Upper Tunga Project.

Sir, this is totally against the Award of the Bachawat Commission. This does not come under the Award at all. Only Andhra Pradesh is allowed to use all surplus water till

the year 2000 A.D. as per the Award of the Bachawat Tribunal.

Sir, when they do not have any right to use the surplus water, they are constructing project after project. (Interruptions)

SHRI SHIVANAND H. KOUJALGI (Belgaum) : Mr. Chairman, Sir, the Government of Karnataka is utilising its own water. (Interruptions)

DR. Y. S. RAJA SEKHARA REDDY : Sir, let me complete my submission.

SHRI SHIVANAND H. KOUJALGI : Sir, it is a State subject.

DR. Y. S. RAJA SEKHARA REDDY : Sir, I am not yielding.

MR. CHAIRMAN : He is not yielding. Please take your seat.

... (Interruptions)

MR. CHAIRMAN : He has been allowed to make his submission. You also give a notice to make your submission.

... (Interruptions)

SHRI SHIVANAND H. KOUJALGI : Sir, we are utilising our own water and we are constructing the dam as per the Bachawat Award only. ... (Interruptions).

MR. CHAIRMAN : You also give a notice.

... (Interruptions)

MR. CHAIRMAN : Why are you objecting ?

.... (Interruptions)

MR. CHAIRMAN : I have given him permission to raise the matter. Let him complete his submission.

... (Interruptions)

MR. CHAIRMAN : Shri Reddy, Please be brief, because there are a number of hon. Members who want to make submissions.

DR. Y. S. RAJASEKHARA REDDY : Sir, the Committee of Chief Minister have appointed a technical team which has already gone into the Almatti dam issue and they have come out with a report saying that the Government of Karnataka is doing something wrong and it is totally illegal. But even now the Central Government is not at all acting on that report. Till last month, Shir Deve Gowda was the Prime Minister. But now even after Shri Gujral becoming

the Prime Minister, the Central Government is not doing anything about this illegal action of the Government of Karnataka. For the past two-and-a-half years even the Government of Andhra Pradesh did not bother to bring this matter to the notice of the proper forum.(Interruptions)

MR. CHAIRMAN : Is the matter pending in the Supreme Court? If it is pending in the Supreme Court, you cannot refer to it.

.... (Interruptions)

MR. CHAIRMAN : You cannot refer to what is pending in the Supreme Court.

.... (Interruptions)

SHRI VENKATARAMI REDDY ANANTHA (Anantpur): Mr. Chairman, Sir, the Government of Karnataka is constructing the dam in an illegal way and till the Supreme Court decides the matter, they should not do any further construction. (Interruptions)

SHRI SUBRAHMANYAM NELAVALA (Tirupati) : Mr. Chairman, Sir, the Central Government should intervene in the matter and immediately stop the construction of the Upper Tunga Project. (Interruptions)

DR. Y. S. RAJA SEKHARA REDDY : Sir, how can this illegal construction be allowed which affects the lower riparian rights of the farmers of Andhra Pradesh? How can this be allowed by the Central Government? ... (Interruptions)

MR. CHAIRMAN : Shri Reddy, please conclude now.

DR. Y. S. RAJA SEKHARA REDDY : Sir, if this is done in an illegal way like this even after Shri Gujral taking over as the Prime Minister, are we to remain as silent spectators to this? Does the Central Government not have any responsibility over this matter? ... (Interruptions)

[Translation]

SHRI SHARAD YADAV (Madhepura) : Sir, please allow them also to speak....(Interruptions) Please do not listen to one party only but both the parties.

[English]

DR. Y.S. RAJA SEKHARA REDDY : Sir, the Government must come forward with a statement about this illegal construction of the dam which the Government of Karnataka is doing. ... (Interruptions)

SHRI QAMARUL ISLAM (Gulbarga) : Mr. Chairman, Sir, the hon. Member from Andhra Pradesh raised a point. Actually the matter is in the Supreme Court and whatever the Government of Karnataka is doing with regard to Almatti and Upper Tunga Projects, it is as per the Bachawat Award. What the hon. Member from Andhra Pradesh says

is wrong and he is misleading the House. This is the point which all the hon. Members from Karnataka want to express in this House.(Interruptions)

[Translation]

SHRI SYED MASUDAL HOSSAIN (Murshidabad) : Mr. Chairman, Sir, first half of May has passed and there will be rainy season just after two months, and then again flood will play havoc with the life of people. I raised this issue last year also. Hundred village which were situated on the bank of Ganga had been cut off from our country. The land of those villages adjoins Bangla Desh border. We have signed an agreement with Bangla Desh on Water. Whether we have signed any agreement that our land will be handed over to them. Last year 13 villages of ours were under their jurisdiction. I raised this issue in the House and the Hon'ble Prime Minister went there on 30th September for aerial survey. A High Power Committee was constituted. That committee submitted its report this year in the month of January. I have a copy of that report. I wrote a letter to Prime Minister on 9th September. I received a reply on 21st April. Both short term and Long term recommendations have been included in it. It has been stated that a provision of Rs. 315 crore for short term and Rs. 612 crore for long term have been made for this work. The State Government commenced some work but the other recommendations are still left untouched. The Central Government have not provided any financial aid to State Government till date. Erosion will once again take place after two months and 10 to 15 villages will go under their jurisdiction. Due to changes of the stream river Ganga our land will be cut off from the remaining part of the country and will be linked to Bangladesh land area. We have signed an agreement with Bangladesh on border issue. The special road of B.S.F. is on this side of the river Ganga. It takes about 8 to 10 hours for crossing and coming to this side of the river. The citizens of our country are adjusting to idea of becoming the residents of Bangladesh. How long shall we have to bear it? How long shall we have to raise their issue in this House. I have been raising this issue repeatedly for the last 18 years. Do you want to give a backward district Murshidabad, to Bangladesh?

The Prime Minister and the Minister for Water Resources are not present in the House but the leader of the House is present here. I would like to ask him whether he would ask the Government to release the funds as per the recommendation of the High Power Committee. The flood will again cause loss of life and property after two months. The people will run from heither to thither due to displacement. The land area has already eroded and become small. There is no room for rehabilitation.

MR. CHAIRMAN : You have expressed your feelings. Please be seated.

SHRI SYED MASUDAL HOSSAIN : I have not completed yet. The leader of the House is seated here. I would like to request him to give a reply in this regard that